

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 622 & 623 OF 2018 IN
DFR NO. 1825 OF 2018**

Dated: 23rd May, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Viraj Profiles Limited		Appellant(s)
	Versus		
Maharashtra State Electricity Distribution co. Ltd. & Ors.		Respondent(s)

Counsel for the Appellant(s) : Mr. Parinay Deep Shah
Ms. Mandakini Ghosh

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-2
Mr. Akshat Jain for R-4

ORDER

(IA NO. 622 OF 2018)
(Application for leave to file appeal)

Issue notice to the respondents returnable on 29-5-2018. Mr. Anand K. Ganesan, learned counsel takes notice on behalf of Respondent No. 2 and Mr. Akshat Jain, learned counsel takes notice on behalf of Respondent No. 4.

With the consent of the parties, the application is taken up today.

In this application, the applicant/appellant has prayed that it may be granted leave to file the instant appeal.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted. Application is disposed of.

(IA NO. 623 OF 2018)
(Application for condonation of delay in filing the appeal)

Issue notice to the respondents returnable on 29-5-2018. Mr. Anand K. Ganesan, learned counsel takes notice on behalf of Respondent No. 2 and Mr. Akshat Jain, learned counsel takes notice on behalf of Respondent No. 4.

With the consent of the parties, the application is taken up today.

In this application, the applicant/appellant has prayed that delay in filing the appeal may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing the appeal is condoned. The application is disposed of.

DFR NO. 1825 OF 2018

Issue notice to the respondents returnable on 29-5-2018. Mr. Anand K. Ganesan, learned counsel takes notice on behalf of Respondent No. 2 and Mr. Akshat Jain, learned counsel takes notice on behalf of Respondent No. 4. Dasti, in addition, is permitted.

Since the connected matter being Appeal No. 106 of 2018 is pending before Court-II, list the instant appeal before Court-II on **29-5-2018**. Tag to Appeal No. 106 of 2018. In the meantime, Respondent No.1 is directed not to precipitate the matter till the next date of hearing.

(Justice N. K. Patil)
Judicial Member

tpd/vt

(I.J. Kapoor)
Technical Member